

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.2764/2025

[Arising out of impugned final judgment and order dated 29-11-2024 in SA No. 112/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

PREMA DEVI & ORS.

Petitioner(s)

VERSUS

RAMA KANT & ORS.

Respondent(s)

(FOR ADMISSION, IA No. 27344/2025 - EXEMPTION FROM FILING O.T.,
IA No. 27831/2025- EXEMPTION FROM FILING O.T. AND IA No. 27826/2025
- PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 17-03-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :Mr. Diwakar Sharma, Adv.
Mr. Anurag Pandey, Adv.
Ms. Reena Pandey, AOR

For Respondent(s) :Mr. Jaswant Singh Rawat, AOR
Mrs. Kamlesh Pant Uniyal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Mr. Jaswant Singh Rawat, learned counsel appears on behalf of respondent Nos. 1,3 & 5 and seeks time to file counter affidavit.
2. We notice that the remaining respondents i.e. respondents 2,4 & 6 are family members/close relatives.
3. Mr. Rawat, learned counsel to obtain instruction whether he would be also appearing for the said respondents.

4. In the meanwhile, response, if any, be filed on behalf of the appearing parties.
5. List on 25.04.2025.
6. Interim order to continue till the next date of listing.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)